

ITEM NO.16

COURT NO.14

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) No.2029/2018

(Arising out of impugned final judgment and order dated 27-07-2017 in CRLRC No. 1268/2016 passed by the High Court of Judicature at Madras)

K.RAVI

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU &amp; ANR.

Respondent(s)

(IA No. 44523/2024 - EXEMPTION FROM FILING O.T. & IA No. 20170/2018 - EXEMPTION FROM FILING O.T.)

Date : 23-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. V. Elanchezhiyan, AOR  
Mr. V. Rama Krishnan, Adv.  
Mr. Padhmanabha Raja K.R., Adv.  
Mr. Shafik Ahmed, Adv.  
Mr. Nasim Anwar, Adv.  
Ms. Anju, Adv.  
Mr. Manoj Kumar, Adv.  
Ms. Anupama Singh, Adv.  
Ms. Parul Priya, Adv.  
Mr. Tushar Pahwa, Adv.  
Ms. Apsana Khatoon, Adv.

For Respondent(s)

Mr. Sidharth Luthra, Sr. Adv.  
Mr. Sabarish Subramanian, AOR  
Mr. C. Kranthi Kumar, Adv.  
Mr. Vishnu Unnikrishnan, Adv.  
Mr. Naman Dwivedi, Adv.  
Mr. Danish Saifi, Adv.  
Mr. Sarathraj B, Adv.  
  
Mr. Siddharth Bhatnagar, Sr. Adv.  
Ms. Shakun Sharma, AOR  
Ms. Pracheta Kar, Adv.  
Mr. Aditya Sidhra, Adv.  
Mr. Nadeem Afroz, Adv.

Mr. Dharmendra Kumar Pandey, Adv.  
Ms. Aarjoo Rawat, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard the learned Senior counsels appearing for the State of Tamil Nadu and Respondent No.2 and the learned counsel appearing for the petitioner at length.
2. Arguments are concluded.
3. Judgment is reserved.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)  
COURT MASTER (NSH)